

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 1665 of 2009

Pankaj Mandal, son of Shri Naresh Mandal, resident of Village Thari, PS Jarmundi, District Dumka Petitioner

-- Versus --

1.State of Jharkhand
2.Nutan Devi, wife of Pankaj Mandal (daughter of late Mahendra Mandal), resident of village Thari, PS Jarmundi, District Dumka, at present residing at village-Bohra, PS Poraiyahaat District Godda
3.Raj Kumar, son of Pankaj Mandal, minor child, presently residing at village Bohra, PS Poraiyahaat, District Godda, represented through his mother Nutan Devi, his natural guardian Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :- ---
For the State :- APP

2/26.03.2021 On repeated calls, nobody appears on behalf of the petitioner.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

This Cr.MP has been filed for restoration of Cr.MP No.172 of 2007 which is dismissed by order dated 16.11.2009.

In spite of such a long period, this has not been pressed and today again nobody has appeared for the petitioner. On the ground of delay, this is not a fit case to restore the Cr.M.P.No.172 of 2007.

In that view of the matter, the instant petition is dismissed.

(Sanjay Kumar Dwivedi, J)

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